

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513

CP-(CAA)-79/230-232/ND/2023(2nd Motion)

IN THE MATTER OF:

G L Fashions Pvt. Ltd. With Richcredit Finance Pvt. Ltd.**Applicant**

SECTION

U/s 230-232

Order delivered on 05.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Suraj Sharma, PCS
For the Respondent :
For the RD : Ms. Shankari Mishra, Adv.
For the RBI : Mr. Gajinder Kumar, Ms. Kiran Jai, Mr. Chandra
Shekhar, Ms. Drishti, Mr. Sheikh Iqbal Faraz,
Ms. Somya, Advs.
For the OL : Mr. Kartikeya Asthana, Adv.

ORDER

Authorized Representative of the Petitioner is present and submitted that in response to the observations made by the RD, they have complied with the issues raised by the RD. Ld. Counsel on behalf of the RD is present and submitted that in view of the fact that the Petitioner have filed the necessary forms, they have no objection if the scheme is approved. Ld. Counsel on behalf of the RBI is present and submitted that they have filed their report and have no objection if the scheme is approved. Ld. Counsel for the OL is also present and submitted that they have filed their report and they have no objection if the scheme is approved. However, no one is present on behalf of the Income

Tax Department and no report has been filed by them so far. In view of this, Income Tax Department is set as ex parte. List the matter on **14.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)